

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.431**  
**CA/133/ND/2022, CA/292/ND/2023, IN**  
**CP/53/45QA/ND/2022**

**IN THE MATTER OF:**

Anirudh Kumar	...	Appellant
Versus		
Hydraulics And Pneumatics India LLP	...	Respondent

**Under Section 43 LLP Act ,2008.**

**Order delivered on 19.03.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Anirudh Kumar, Adv. Abhinav Bajaj, Adv. Saksham Ojha, Adv. Geetashi Chandna
For the Respondent	: Adv. Kunal Vajani, Adv. Kunal Mimani, Adv. Shubhang Tandon, Adv. Sharddha Chirania, Adv. Vikrant Pachnanda, Adv. Adv. Mukul Katyal, For R-1 to 4 & 7

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)**  
**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to **14.05.2024**.

**Sd/-**  
**(Court Officer)**